

1,179 applications. It would be seen that so far as other banks are concerned, say, Bank of Hyderabad which received 452 applications and gave sanction to only 286, they could dispose of as many as 80 per cent applications while some of the banks could not accord sanction even to 30 per cent of the applications. It seems that some of the banks are disposing of applications expeditiously and giving grants in due time while other banks are inactive, so to say. I would like to know whether this position has been examined and whether there is any machinery to find out whether banks are working efficiently to ensure that the loans are sanctioned in due time and there is no inordinate delay.

SHRI H. M. PATEL : Sir, there is always room for improvement but, I think, this cannot be the criterion for judging whether a bank has dealt with applications satisfactorily or not, by taking into account merely the figures. It depends on other factors also. A bank may have had the misfortune of receiving applications which were not complete in all respects or which were from people, as I mentioned, who were minors, and there may be so many reasons. Therefore, I will say that the performance of every single bank is reasonable. Merely because some banks have been able to deal with or finalise applications to a higher percentage, it does not follow that the other banks have not been dealing with these applications with due sympathy and consideration that such applications should be given.

Restructuring of the administrative set up of I.A. and A.I.

186. **SHRI KHURSHED ALAM KHAN :**†

SHRI JAGDISH JOSHI :

SHRI IBRAHIM KALANIYA :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether there is any proposal under Government's consideration for restructur-

†The question was actually asked on the floor of the House by Shri Khurshed Alam Khan.

ing the administrative set up of the Air India and the Indian Airlines ; and

(b) what steps Government propose to take to ensure better co-ordination between the two airlines ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTAM KAUSHIK) : (a) and (b) The Question is under examination with a view to achieving greater efficiency and ensuring closer co-ordination between the two Corporations.

SHRI KHURSHED ALAM KHAN : Sir, I would submit that this corner where a large number of docile members, including lady Members sit, fails to catch your eye . . .

MR. DEPUTY CHAIRMAN : But excluding the present speaker.

SHRI MOHAN DHARIA : Fair opportunity should be given to fair sex.

SHRI KHURSHED ALAM KHAN : Recognising that there is a greater need for more co-ordination between Air India and Indian Airlines, because they are our two national carriers, may I know from the hon. Minister whether the Government would consider to have a common Board for both the airlines with one whole-time Chairman, for better co-ordination and implementation of the policy decisions, including acquiring of the aircrafts ?

श्री पुरुषोत्तम कौशिक : उपसभापति महोदय, जहाँ तक दोनों कारपोरेशन्स के चेयरमैन का मवाल है, इस पर निश्चित रूप से शासन विचार कर रहा है। बाकी कोऑर्डिनेशन के लिए इस मवाल के सचिव की अध्यक्षता में एक समिति बनी है जिस में एयर इंडिया के मैनेजिंग डायरेक्टर और इंडियन एयर लाइन्स के चेयरमैन-कम-मैनेजिंग डायरेक्टर भी हैं और दूसरे लोग भी हैं। उसका टर्म्स ऑफ रिकॉर्मेंस है।

(1) To identify areas of greater co-ordination between Air India and India Airlines keeping in mind overall national interest and recommend specific measures :

(2) To examine problems relating to development of tourism and movement of cargo by air and recommend measures; and

(3) To examine any other aspect of air transport policy and make recommendations.

इस कमेटी की रिपोर्ट आने पर निश्चित रूप से जो माननीय सदस्य चाहते हैं उस तरीके से कोशिश होगी कि दोनों कारपोरेशनों में कोऑर्डिनेशन किया जाये। इन बात पर भी विचार किया जायेगा कि क्या दोनों के लिए कामन बोर्ड बनाया जा सकता है। लेकिन अभी इस स्टेज पर कुछ कहना मुश्किल है।

SHRI KHURSHED ALAM KHAN : May I know from the hon. Minister whether it is a fact that the Board has no representative of the D.G.C.A. whose technical advice could be useful in various ways and instead, the Board has been packed with the representative of the Ministry of Tourism. May I know whether any representative of the D.G.C.A. will also be included in this Board? I would also like to know whether there is any thinking in the Ministry to set up another Corporation or Airlines and whether it will be in the private sector or in the public sector. If it is going to be in the private sector, will it not be the beginning of denationalisation of the air services in the country?

श्री पुरुषोत्तम कौशिक : उपसभापति महोदय, इस बोर्ड के पुनर्गठन के बारे में निश्चित रूप से विचार हो रहा है और माननीय सदस्य ने जो सुझाव दिया है उस का ध्यान रखा जायेगा।

श्री जगदीश जोशी : माननीय मंत्री जी यह बताने की कृपा करें कि जो प्रशासनिक ढांचा इंडियन एयरलाइन्स और एयर इंडिया का है उस में देश के पिछड़े हिस्सों और दबे हुए वर्गों के उचित प्रतिनिधित्व के लिये सरकार क्या-क्या कदम उठा रही है?

श्री पुरुषोत्तम कौशिक : उपसभापति महोदय, जैसा मैंने निवेदन किया, एक कमेटी बनी है और प्रशासनिक ढांचे में क्या भी सुधार की आवश्यकता है यह उसके टर्म्स ऑफ रेफरेंस में आता है। इस पर निश्चित

रूप से कमेटी विचार करेगी उसके बाद ही हम कुछ कह सकने की स्थिति में होंगे।

श्री इब्राहीम कलानिया : मंत्री जी यह बताने की कृपा करें कि एयर इंडिया और इंडियन एयरलाइन्स के प्रशासनिक पुनर्गठन के बारे में सरकार ने नीचे के स्तर के कर्मचारियों की सुविधा के लिये क्या किया है, उन की सीनियोरिटी के लिए क्या किया है और इन दोनों संगठनों के कर्मचारियों के फंडरेशनों और असोसिएशंस के प्रतिनिधियों से क्या विचार-विमर्श किया है? यदि हाँ, तो उस का व्योरा क्या है? यदि नहीं किया, तो उसका कारण बताने की कृपा करें।

श्री पुरुषोत्तम कौशिक : इस का कोई प्रश्न अभी नहीं है जब तक कि कमेटी की रिपोर्ट न आ जाए।

Policy on take over of sick textile mills

*187. **SHRI RISHI KUMAR MISHRA :** Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Government have taken a decision to the effect that no more sick textile mills would be taken over;

(b) if so, what will be the effect of the decision on the employment situation in sick textile mills;

(c) what is the number of sick textile mills, whose cases for take over are pending consideration by Government; and

(d) what is the number of workers employed in the sick textile mills already taken over by Government?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA)

(a) Government have decided that no more textile mills would be taken over under the National Textile Corporation, since NTC is already shouldering the responsibility of managing 105 such sick mills.

(b) Government will give all possible cooperation for the reopening of sick textile